



Stand-Alone Motor Own Damage Policy - Private Car
Secure Towing (Higher Towing and removal Costs)

In consideration of the payment of additional premium for this add on cover it is hereby understood & agreed that for the purpose of this policy, in the event of the vehicle being disabled by reason of loss or damage covered under this policy and not being able to move on its own power, the Insurer will bear the reasonable cost of removal (over and above the limits as provided by the India Motor Tariff) to the nearest repairer and re-delivery to the Insured up to the amounts as mentioned below in respect of any one accident as per below limits:

Private Car – Up to Rs 15,000/-

Special Conditions

1. The vehicle is not older than 5 years counted from date of first registration.
2. The approval of insurer has to be taken prior to undertaking such towing and availing benefits under this coverage.

Subject otherwise to terms, conditions, limitations and exclusions of the Policy.